



2026:AHC:17202

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 254 of 2026

Suman Lata

.....Petitioner(s)

Versus

Board Of Revenue, U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aprajit Yadav, Shyam Lal Yadav
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Aprajit Yadav, learned counsel for the petitioner, learned standing counsel for the state-respondent and Sri Pradeep Singh, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.1/Board of Revenue, U.P. at Prayagraj to decide Revision No.95/2025 (Computerized Case No.202516670095) between the parties "Pradeep Kumar vs. Suman Lata and Others", under Section 333 of the U.P. Z.A. & L.R. Act dated 3.1.2025 within a specified period.

3. Counsel for the petitioner states that revision, arising out of proceeding under Section 34 of the U.P. Land Revenue Act filed by the private respondent no.4, impleading the petitioner as opposite party, is pending before the Board of Revenue since 3.1.2025. He further placed the certified copy of the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 22, 2026
C.Prakash

(Chandra Kumar Rai,J.)